

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411
IB/659/ND/2021

IN THE MATTER OF:

Punjab National Bank

...

Applicant

Versus

M/s Karnal Agriculture Industries Ltd.

...

Respondent

Under Section 7 of IBC 2016.

Order delivered on 14.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant : Ms. Nishi Chaudhary, Mr. Yashartha Gupta,
Mr. Mayuresh Rishabh, Advs.

For the Respondent : Mr. Rishi Kapoor, Adv. Mr. Sumeet Kapoor, Adv.

ORDER

Learned Counsel for the applicant as well as Learned Counsel for the respondent are present through video-conferencing. Learned Counsel for the applicant has submitted that arguing counsel is not available and seeks an adjournment. Adjournment is granted. Let this matter be posted to 04.03.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)